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(c) This core group is an in-house task force set up to suggest improvements to existing procedures and practices on a continuing basis with a view to make die Railways more cost effective.

संसद भवन के सेन्ट्रिल हॉल में खान-पान ध्यवस्था

4528. श्री गुफरान आज्ञमः श्री सुरेश पचौरीः

क्या रेख मंत्री यह बताने की कृपा करेंगे कि:

- (क) संसद भवन के सेन्ट्रल हॉल में खान-पान व्यवस्था किन-किन लोगों को सौंपी गई है;
- (ख) क्या समुचित खान-पाल व्यव-स्था सुनिश्चित करने के लिए विशेषज्ञों की सहायता ली गई है; और
- (ग) बदि हां, तो तन्संबंधी व्यारा क्या है टे

रेस मंद्रालय में राज्य मंत्री (श्री मिल्लकार्जुन): (क) सेंट्रल हाल सहित संसद भवन काम्पलेक्स में खान-पान इकाइयों की व्यवस्था की मृक्ष्म जिम्मेदारी उत्तर रेलवे को सौंपी गई है। उत्तर रेलवे का एक वरिष्ठ खान-पान प्रधिकारी उपर्युक्त खान-पान इकाइयों का इंचार्ज है।

(ख) जीहां।

(ग) 7.2.1992 से तीन महीने की श्रवधि के लिए दो परामशंदाताओं धर्मात् श्री सैंफुद्दीन भोल केटरर्स, बम्बई श्रीर श्री बसवराजू, जनरल मैंनेजर, होटल मौर्य, बेंगलूर की क्रमणः सामिष भीजनों के लिए सहायता सुलभ कराई गई थी और उनकी सेवाएं श्रागे थी महीने की श्रवधि के लिए बढ़ा दी भर्ष' थीं।

Stopping the Liquor used in the running trains

Questions

4529 SHRI SHIV PRATAP MISHRA: Will the Minister of RAILWAYS be pleased to state:

- (a) whether it is a fact that passengers travelling i_n trains all over the country take liquor in the presence of other passengers; and
- (b) if so, the steps being taken to stop such malpractice on the running trains especially in the presence of infants and women?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN); (a) Some cases have come to notice.

(b) Consumption of alcoholic drinks Is prohibited in Air-conditioned sleeper, Air-conditioned chair car and all second class coaches. In Air-conditioned first class and first class coaches, notice requesting the passengers not to consume alcoholic drinks as a consideration to fellow passengers is displayed. Besides, persons found in a state of intoxication in any railway carriage are liable to be Punished under the provisions of the Railways Act, Railway staff have instructions to enforce these provisions

Suburban Commuter Rail Project

4530. SHRI VITHALRAO MADHAV-RAO JADHAV: Will the Minister of RAILWAYS be phased to state;

- (a) what are the different suburban commuter rail projects in metropolitan cities in the country;
- (b) the details of such projects in Bombay and what is tfreir funding arrangement; and
- (c) the progress made in Rail Project in New-Bombay?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN); (a) Bombay.

- 1. Mankhurd-Belapur Railway Line Project.
- 2. Additional pair of lines between Bandra and Andheri.

Calcutta;

- 1. Metro Railway, Calcutta from Dum Dum Junction to Tollyganj.

 Madras:
- 1. Rapid Transit System from Madras Beach to Luz.
- (b) I. Mankhurd-Belapur Railway Line Project (18 km. length).

Cost of this project is being shared between the State Government of Maharashtra and the Railways in the proportion of 67 per cent; 33 per cent respectively.

2. Additional pair of lines between Bandra and Andheri (7.2 km. length).

It is being fully funded by the Railways.

(c) In New Bombay, Mankhurd-Vashi sec i ion of the Mankhurd-Belapur Railway Line Project has been opened for traffic in May, 92. Work on the balance fength from Vashi *to* Beiapur is in prog--ess.

Agreement between AIRF and Railway Management

4531. SHRI RANJAN PRASAD YADAV: Will the Minister of RAILWAYS be pleased to state:

- (a) whether it is a fact that on 23rd .March, 1990 by an agreement between AIRF and Railway management it was decided that by 30th June, 1990 all the Hawkers of Northern Eastern Railway will be provided with licences:
- (b) whether it is als₀ a fact that through this scheme Northern Eastern Railway will be earning more than one crore of Rupees;
- (c) whether it is a fact that nearly five thousand unemployed youth are suffering due to this delay; and
- (d) if so, the reasons and details there of?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN); (a) No, Sr.

- (b) Does not arise.
- (c) No, Sir.
- (d) Does not arise.

Exploitation of limfengra at RaSway Station, Delhi

- 4532. SHRI KRISHNA KUMAR BIR-LA: Will th© Minister of RAILWAYS be pleased to state:
- (a) whether Gtwerament's attention has been drawn to the news report which appeared in the Statesman dated 29th July, 1992 regarding looting and exploitation of Indian and Pakistani passengers by the policemen, officials and porters at Delhi Railway Station; and
- (b) if so, what measures have been taken to prevent the same?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALLJJKAflUtJN): (a) Yes, Sir.

- (b) (I) The maintenance of law and order and security of passengers and their luggage at Delhi Raiway Station is the responsibility of the Delhi Railway Police which functions under the control of the Delhi Administration.
- (Tl) Whenever any complaint is received action i_s taken by the concerned authorities.
- (III) As regards the alleged mis-behaviour with Journalists, an enquiry was conducted by the Delhi Railway Police and three police personnel have been placed under suspension. Instructions have been issued to all concerned to exercise effective supervision so that no passenger is subjected to any harassment.
- (IV) Ac regards complaint against the porters, machinery exists to exercise checks against over-charging by licenced porters.

Agreement with World Bank for Raiway trade

- 4533. SHRI KRISHNA KUMAR BIR-LA: W ill the Minister of RAILWAYS be pleased to state:
- (a) whether an agreement was entered into with the World Bank to underwrite the railway tract maintenance and modernisation project and to pay 390 miSfcm. dollars aid;